

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 736 of 2020**

**IN THE MATTER OF:**

**Indian Overseas Bank**

**...Appellant**

**Versus**

**RCM Infrastructure Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellant: Ms. Mayuri Raghuvanshi, Ms. Sangya Negi and Mr. Akshat Singh, Advocates.**

**For Respondents: Mr. J. Mani Vannan, RP in person for R-1.  
Mr. Aditya Verma, Mr. K. S. Chowdry and Mr. Shrey Patnaik, Advocates.**

**ORDER**  
**(Through Virtual Mode)**

**07.12.2020:** Shri J. Mani Vannan, Resolution Professional appears in person on behalf of Respondent No.1. Mr. Aditya Verma, Advocate appears on behalf of Respondent No. 2. Thus, service upon Respondents is complete. Let reply affidavit be filed by the Respondents within two weeks. Rejoinder thereto, if any, may be filed by the Appellant within two weeks thereof. Short written submissions, not exceeding three pages, together with compilation of relevant judgments may also be filed alongwith the pleadings.

List the matter 'for admission (after notice)' before Court No. II on **19<sup>th</sup> January, 2021.**

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

*am/gc*